

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR B. SUDHEENDRA KUMAR

Petition(s) for Special Leave to Appeal (Civil) No(s).7298/2006

(From the judgement and order dated 14/07/2004 in AN No. 1222/1997 of The
HIGH COURT OF A.P AT HYDERABAD)

THE LAND ACQUISITION OFFICER & TAHSILDAR

Petitioner(s)

VERSUS

C. GOPAL REDDY(DEAD) BY LRS. & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP,c/delay in refiling SLP and prayer for interim
relief and office report)

Date: 30/11/2006 This Petition was called on for hearing today.

For Petitioner(s) Mr. Rahul Shukla, Adv.

Mr.T.V.George,Adv.

For Respondent(s)

Mr. Anil Kumar Tandale,Adv.

UPON hearing counsel the Court made the following

O R D E R

The petitioner shall take fresh steps within four weeks to send notice to the unserved respondent No.2 by registered post A.D.

Dasti in addition, is also permitted, as prayed for.

File affidavit with proof of service within four weeks.

List again on 19.12007.

(B.SUDHEENDRA KUMAR)

Registrar

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